part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter-alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also, at the multi-level bi-lateral interactions.

Committee to examine issue of honour killings

240. SHRIA. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constituted any committee to examine the issue of honour killings;
 - (b) if so, the details thereof and the recommendations made by the committee;
- (c) whether Government proposes to frame a law to prosecute persons/groups involved in honour killings in the country; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Sir. A Group of Ministers (GoM) has been constituted to deliberate on the issue relating to honour killing. The GoM has not yet completed its deliberation.

Formation of new Telangana State

†241. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to constitute a new Telangana State; if not, the reasons therefor;
- (b) whether Government is fully aware of the public movement spread in Telangana region;
 - (c) if so, the reasons for the delay in view thereof; and
- (d) whether Srikrishna Commission had recommended not to create Telangana State; if so, the manner in which Government is implementing the recommendation of the said Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Government of India had set up a five member

 $[\]dagger \text{Original notice}$ of the question was received in Hindi.